

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20633/2017

(Arising out of impugned final judgment and order dated 31-05-2017 in WA No. 55113/2015 passed by the High Court Of Judicature At Allahabad)

Dr. SANJAY KUMAR SINGH

Petitioner(s)

VERSUS

DR. DHIRENDRA SINGH & ORS.

Respondent(s)

(FOR I.R. and IA No.73044/2017-EXEMPTION FROM FILING O.T. and IA No.81437/2017-EXEMPTION FROM FILING O.T. and IA No.73042/2017-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.81434/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 11-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s)

Mr. R. Venkatramani, Sr. Adv.
Mr. Shailendra, Adv.
Mr. Sanjay Kumar Visen, AOR
Mr. Roopesh Tiwari, Adv.

For Respondent(s)

Mr. Vinay Tripathi, Adv.
Mr. Badri Prasad Singh, Adv.
Mr. Abhishek Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

No stay.

Mr. Abhishek Singh, learned counsel accepts notice on behalf of respondent Nos. 1 & 2 and seeks some time to file a reply.

Notice may now be issued to the other remaining respondents.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
COURT MASTER